

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 814

TO BE ANSWERED ON WEDNESDAY, 07TH FEBRUARY, 2018

SIMULTANEOUS ELECTIONS

814. SHRI RAJENDRA AGRAWAL:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the salient features of the recent recommendations on simultaneous Lok Sabha and Assembly elections received by the Government from NITI Aayog;
- (b) whether the Government has taken any decision on these recommendations; and
- (c) if so, the details thereof and the status thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) to (c): Based on the recommendations contained in the 79th report of the Department related Parliamentary Standing Committee, the NITI Ayog in a paper titled “Analysis of Simultaneous Elections” has worked out a possible framework whereby elections to Lok Sabha and State Assemblies could be held simultaneously in two phases. The paper envisages holding simultaneous elections to the Assemblies of about one half of the States along with Lok Sabha General Elections due in April-May 2019 and the rest of the States in the mid-way, i.e. October-November, 2021, entailing extension or curtailment of the duration of the Assemblies wherever required. However, this would require amendments to the relevant provisions of the Constitution. The Government has not taken any decision on these recommendations.
